

IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI

(IB)-906/ND/2018

**In the matter of:**

Congress Planners  
Vs.  
Holidayz Mart Pvt. Ltd.

....Applicant

....Respondent

**Under Section: 9 of IBC Code, 2016.**

Order delivered on 27.07.2018

**CORAM**

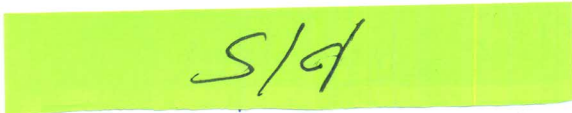
**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Harnain Singh, Advocate  
For the Respondent :

**ORDER**

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 28.08.2018.

Mukesh

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**